

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 09.07.2013**

OA No. 338/2013

Mr. C.B. Sharma, counsel for applicant.  
Mr. R.G. Khinchi, counsel for respondents.

Shri C.B. Sharma, learned counsel appearing for the applicant submitted that the respondents have cancelled the impugned order by passing an order dated 04<sup>th</sup> of June, 2013. Shri R.G. Khinchi, learned counsel appearing for the respondents also supported this contention.

In view of the above, the instant Original Application has rendered infructuous.

Shri Sharma, learned counsel for the applicant submitted that the applicant may be given liberty to challenge the order dated 04<sup>th</sup> of June, 2013 in its original jurisdiction. Being an independent cause of action, there is no need to seek any liberty from this court. However, as requested, the applicant is given liberty to challenge the same before the appropriate authority / forum.

Accordingly, the Original Application is disposed of as having become infructuous.

  
(S.K. KAUSHIK)  
JUDICIAL MEMBER

Kumawat